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O.A. No. 53/2006

ORDER DATED 10<sup>th</sup> APRIL, 2008

Coram:

Hon'ble Shri Justice K. Thankappan, Member (Judl.)

Heard Mr. G.N. Misra, Ld. Counsel appearing for the applicant and Mr. D.K. Behera, Ld. Counsel for the Respondents.

2. The applicant has filed this Original Application to have a direction ~~from~~ <sup>to</sup> Respondent No.2 to consider Annexure-A/2 dated 12.01.2007 as expeditiously as possible.

3. The applicant applied for commutation leave for different periods supported by required medical certificates. However, without considering the application the pay and allowances of the applicant is now withheld. Hence the applicant filed Annexure-A/2. In the above circumstances this Original Application disposed of by directing the Respondents to consider Annexure-A/2 as expeditiously as possible at any rate within 45 days of the receipt of the copy of this order as per law. The above Original Application is disposed of accordingly.

4. Copy of this order be handed over to Mr. G.N. Misra, Ld. Counsel appearing for the applicant and Mr. D.K. Behera, Ld. Counsel for the Respondents.

*(K. Thankappan)*  
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MEMBER (Judl.)